

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 164 of 2011 &
I.A. No. 250 of 2011

Dated : 13th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Company Limited **... Appellant(s)**

Versus

M.E.R.C. & Ors. **....Respondent(s)**

Counsel for the Appellant(s):

Mr. Jaideep Gupta, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Avijeet Kr. Lala
Mr. Sakya Singha Chaudhari

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal
Mr. Hasan Murtaza

Appeal No. 140 of 2011

Reliance Infrastructure Limited **... Appellant(s)**

Versus

M.E.R.C. & Ors. **....Respondent(s)**

Counsel for the Appellant(s):

Mr. Akhil Sibal.
Mr. Hasan Murtaza

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Jaideep Gupta for Tata Power
Mr. Sitesh Mukherjee for Tata Power
Mr. Sakya Singha Chaudhuri
Mr. Avijeet Kr. Lala
Ms. Kanika Agnihotri
Mr. Vibhu Sharma

Appeal No. 144 of 2011 &
IA – 228 of 2011

**Indian Hotel & Restaurant &
Association**

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Sanjay Sen
Ms. Shikha Ohri
Mr. Anurag Sharma

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza foe R-2

Appeal No. 133 of 2011 &
IA – 215 of 2011

Mumbai International Airport P. Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. P.S. Narasimha, Sr. Adv.
Ms. Kanika Agnhotri
Mr. Vibhu Sharma
Mr. Karan Minocha

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2

Appeal No. 132 of 2011 &
IA – 214 of 2011

Tata Power Company Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Jaideep Gupta, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Avijeet Kr. Lala
Mr. Sakya Singha Chaudhri

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2

Appeal No. 178 of 2011

Reliance Infrastructure Limited

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Akhil Sibal
Mr. Hasan Murtaza

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Ms. Kanika Agnihotri
Mr. Vibhu Sharma
Mr. Karan Minocha
Mr. Karan Minocha for MIAL

Appeal No. 139 of 2011

Mumbai International Airport P. Ltd.

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. P.S. Narasimha, Sr. Adv.
Ms. Kanika Agnhotri
Ms. Vibhu Sharma
Mr. Karan Minocha

Counsel for Respondent (s):

Mr. Buddy A. Ranganathan for R- 1
Mr. Arjit Maitra for R-1
Mr. Sugam Seth for R-1
Ms. Richa Bhardwaj for R-1
Mr. Akhil Sibal for R-2
Mr. Hasan Murtaza for R-2
Mr. Abhishek Mitra for MSEDIL

ORDER

We have heard the learned counsel for the parties.

Post the matter for further hearing on **18.01.2012 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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